

MINUTES OF EPCG COMMITTEE MEETING HELD ON 12.09.2008 AT 10.00 A.M. UNDER CHAIRMANSHIP OF DR. SHYAM AGARWAL, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE (Addl. DGFT)

Export Promotion Capital Goods (EPCG) Committee Meeting was held on 12.9.2008. Following officials participated:

S. No. Name and Designation

1. Dr. Shyam Agarwal, Addl. DGFT, Chairman
2. Shri Navneet Goel, Director (DBK)
3. Shri G.S. Reddy, Jt. DGFT
4. Sh. V.C. Aggarwal, Industrial Adviser, Deptt. of Heavy Industry
5. Sh. P.V.K Raja Sekhar, OSD, Deptt. of Revenue
6. Sh. S.K.Jain, Development Officer ; DIPP
7. Sh. Ishwar Singh, Dy. DGFT
8. Sh. S.K.Panigrahi, FTDO (EPCG-I)

2. EPCG Committee took following decisions after deliberations:-

2.1 Case No.1: Silvenia Ceramics (P) Ltd., Gujarat.

EPCG licence number & date	CIF/Duty saved amount		Export obligation (EO)	
	Original	Amended	Addl. EO	Average EO
2430000170 dated 29.12.2003	Rs. 40,17,289.00 (Duty saved)	Rs. 40,17,289.00 (Duty saved)	Rs. 3,21,38,312/- US\$ 6,71,647.06	-

Nexus was approved as per DIPP U.O. No. IPP/6/7/2008-TSW/67 dated 5.6.2008 in the case of Ramco Ceramics Ltd., read with para 5.3.1 of HBP (1-4-2003) i.e. cases where nexus have already been communicated by HQRS., in any case for the export product, namely 'ceramic tiles'.

2.2 Case No.2: Gold Plus Glass Industry Ltd. New Delhi.

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EPCG licence number & date	CIF/Duty saved amount		Export obligation (EO)	
	Original	Amended	Addl. EO	Average EO
Applied for	Licence is yet to be issued by RA, CLA New Delhi.	NA	NA	NA

It was observed that as per given size of plant, quantity of tin ingots required for plant may be as much as 88-100 metric tons. In case, the size of plant is more/less, pro-rata increase/decrease may be allowed.

2.3 Case No. Bisazza India Private Ltd., Ahmedabad

EPCG licence number & date	CIF/Duty saved amount		Export obligation (EO)	
	Original	Amended	Addl. EO	Average EO
EPCG licence No. 0830000188 dated 18.03.2002	Rs1,22,6,258.21	Rs1,22,6,258.21	US\$ 10,86,743	Rs. 12,90,465/-

Relevant Policy did not allow import of spares on stand alone basis and hence rejection made by EPCG Committee in its meeting held on 29.3.2007 was maintained.

2.4 Case No. 4: Mid India Power & Steel Ltd., Indore.

EPCG licence number & date	CIF/Duty saved amount		Export obligation (EO)	
	Original	Amended	Addl. EO	Average EO
Applied for	Rs.9,85,60,456.00(CIF)	Rs.98,560,456.27/- (CIF)	Rs.228,508,192	-

Pre engineered building material is allowed only to hotel industries. Since it is asked for steel plant, request is rejected.

2.5 Case No. 5 Adani Wilmar Ltd., Ahmedabad

EPCG licence	CIF/Duty saved amount		Export obligation (EO)	
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number & date	Original	Amended	Addl. EO	Average EO
0830000029 dated 19.04.2000	Rs. 12768033/- (CIF)	Rs. 12768033/- (CIF)	Rs. 12768033/- (original) US\$ 1467590	-

Nexus was approved as per Ministry of Food Processing Industries' letter No. 02/DES/2007-MFPI dated 22.08.2008 subject to report from RA as to actual use of disalination plant/water in production process.

2.6 Case No.6: Discussion on Para 3.1 and 3.2 amendments in M/s. Rayalseema Alkalies & Allied Chemicals Limited, and confirmation of Minutes of EPCG Committee held on 19.06.2008.

Discussed. No amendment in minutes is required. However, issue of re-fixation may be decided on file and placed before Committee.

Shri Navneet Goel, Director (DBK) opined that he would discuss issues with Shri G. Seetharam Reddy, Joint DGFT before placing the case in the next meeting of EPCG Committee.

2.7 Case No. 7 Hindustan Zinc Ltd. Udaipur

EPCG licence number & date	CIF/Duty saved amount		Export obligation (EO)	
	Original	Amended	Addl. EO	Average EO
NA	Rs. 54,88,19,521.00 (duty saved amount)	- Rs. 54,88,19,521.00 (duty saved amount)	Rs.4,390,556,168.00	-

Approved subject to confirmation from Ministry of Mines that the primary use of power will be for plant only.

2.8 Case No. 8 S. Kumars Nationwide Ltd. Mumbai

EPCG licence	CIF/Duty saved amount	Export obligation (EO)
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number & date	Original	Amended	Addl. EO	Average EO
01500711 dated 19.2.1998	Rs. 25,68,95,427/-	Rs. 25,68,95,427/-	US\$35670912.14 (original) US\$ 42804014.90 (Re- fixed).	-

Request for extension in export obligation period without composition fee is rejected. Re-fixation of export obligation would be decided on file and informed to Committee.

Meeting ended with thanks to all participants.